

HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

To

Most Urgent

The Principal District and Sessions Judge,
Pulwama, Kulgam, Bandipora, Ladakh,
Jammu, Poonch and Samba

NO:- 34893-99/sts Dated :- 29-08-2018

Subject :- Awaiting information regarding Opening Balance, Institution, disposal and Pendency of cases related to Crime against Women and Children from the last Five years (Year Wise)

Sir,

Kindly refer to this office letter NO:- 19719-42/Sts dt:- 27.07.2018 on the subject cited above, it is submitted that the statements regarding **Opening Balance, Institution, disposal and Pendency of cases related to Crime against Women and Children from the last Five years (Year Wise)** is still awaited from your court and courts subordinate to you (Consolidated) despite of lapse of over a month .

In this connection, it is requested to kindly expedite the matter at an earliest with out any further delay through **e mail or tele fax No. 0194-2506639** enabling us to communicate the same to the Supreme Court of India, New Delhi .

Yours faithfully,

[Handwritten Signature]

Deputy Registrar

29/8

Urgent

NO:- 34899-90/sts Dt:- 29-08-2018

Copy forwarded Incharge NIC, High Court Wing, Srinagar for uploading the same on High Court web site.

[Handwritten Signature]
Deputy Registrar

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